

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'F' BENCH, MUMBAI**

**[Coram: Pramod Kumar, Vice President and
Pavan Kumar Gadale, Judicial Member]**

ITA No. 7580/Mum/2019
Assessment Year: 2014-15

M/s. JRHL Estates Pvt. Ltd.,
22-24, Avon Classic C.H.S, Avon Enclave,
Dattapada Road, Borivali (E), Mumbai 400066
[PAN: AACCCJ7116P]

..... **Appellant**

Vs.

**Income Tax Officer -12(3)(1),
Mumbai.**

.....**Respondent**

Appearances:

None for the appellant

S.N Kabra for the respondent

Date of concluding the hearing : October 20, 2021

Date of pronouncement : October 20, 2021

O R D E R

Per Pramod Kumar, VP:

1. The assessee has moved petition seeking withdrawal of the appeal and the assessee has also filed Form No. 1, 2, 3 & 4, on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.

2. Learned Departmental Representative does not oppose the prayer so made by the assessee.

3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.

4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 20th October, 2021.

Sd/-
Pavan Kumar Gadale
(Judicial Member)

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 20th day of October, 2021

Copies to:

(1)	<i>The Appellant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

*Assistant Registrar/Sr.PS
Income Tax Appellate Tribunal
Mumbai benches, Mumbai*